GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

RAJYA SABHA UNSTARRED QUESTION NO. 1819

ANSWERED ON TUESDAY, 16 DECEMBER, 2025/25 AGRAHAYANA, 1947 (SAKA)

PERFORMANCE OF NABARD

1819. SHRI CHANDRAKANT DAMODAR HANDORE

Will the Minister of *Finance* be pleased to state:

- (a) whether Government has reviewed the performance of National Bank for Agriculture and Rural Development (NABARD);
- (b) if so, the details and the outcome thereof;
- (c) the number of projects sanctioned and approved by NABARD during the last three years and the current year in the country, State-wise including Maharashtra;
- (d) the details of difficulties, if any, faced in implementation of the said projects, State-wise; and
- (e) the remedial measures taken/proposed to be taken in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

- (a) to (b): The Government undertakes the performance review of National bank for Agriculture and Rural Development (NABARD) through various mechanisms, which *interalia* include:
 - Monthly monitoring of NABARD's achievement under various schemes/ funds
 - NABARD's Board has representation from the Government of India and other State/UT Governments
 - As per the existing statutory framework under Section 48(1) of the NABARD Act, NABARD's accounts are audited by duly qualified auditors appointed by the Central Government based on the Comptroller & Auditor General (C&AG) approved list of auditors, in consultation with Reserve Bank of India (RBI).
 - Annual inspection of NABARD is also carried out by RBI as per statutory framework.
- (c) to (e): The details of projects sanctioned and approved by NABARD during the last three years and the current year in the country, State-wise including Maharashtra are given at **Annexure I**. Some of the difficulties faced in implementation of the said projects include:
 - Land acquisition issues and litigations, geopolitical challenges in project areas and administrative challenges.
 - Legal issues and forest clearance delays
 - Community mobilization challenges

In order to mitigate these issues, NABARD takes various steps such as obtaining of regulatory clearances during design phase, compliance with technical standards, desk and field monitoring along with review through State level mechanisms, convergence with Central/ State schemes for resource optimization, etc.

Annexure referred to in part (c) to (e) of Rajya Sabha Sabha Un-Starred Question No. 1819 on "Performance of NABARD" answered on 16.12.2025

Details of projects sanctioned by NABARD in the States/UTs from FY 2022-23 to FY 2025-26

State/UT	FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26*
Andaman & Nicobar	81	64	11	11
Andhra Pradesh	409	442	682	33
Arunachal Pradesh	114	329	219	1
Assam	3648	1229	1343	452
Bihar	1260	946	357	60
Chhattisgarh	3067	403	257	178
Delhi	14	5	7	0
Goa	56	45	48	6
Gujarat	548	447	1010	41
Haryana	468	432	321	139
Himachal Pradesh	435	348	183	81
Jammu & Kashmir	410	818	200	14
Jharkhand	598	603	267	8
Karnataka	652	707	542	134
Kerala	290	358	251	12
Madhya Pradesh	981	303	51	67
Maharashtra	1043	694	544	14
Manipur	115	133	38	2
Meghalaya	124	223	137	1
Mizoram	288	181	153	2
Nagaland	130	185	115	13
Odisha	4175	757	3366	157
Puducherry	67	8	21	6
Punjab	753	347	553	163
Rajasthan	2842	1810	1191	335
Sikkim	111	73	31	6
Tamil Nadu	2330	1711	1552	993
Telangana	268	387	103	29
Tripura	496	500	492	18
Uttar Pradesh	1919	1895	1139	101
Uttarakhand	563	546	374	109
West Bengal	2546	1775	1025	73

^{*}Data for FY 2025-26 as on date